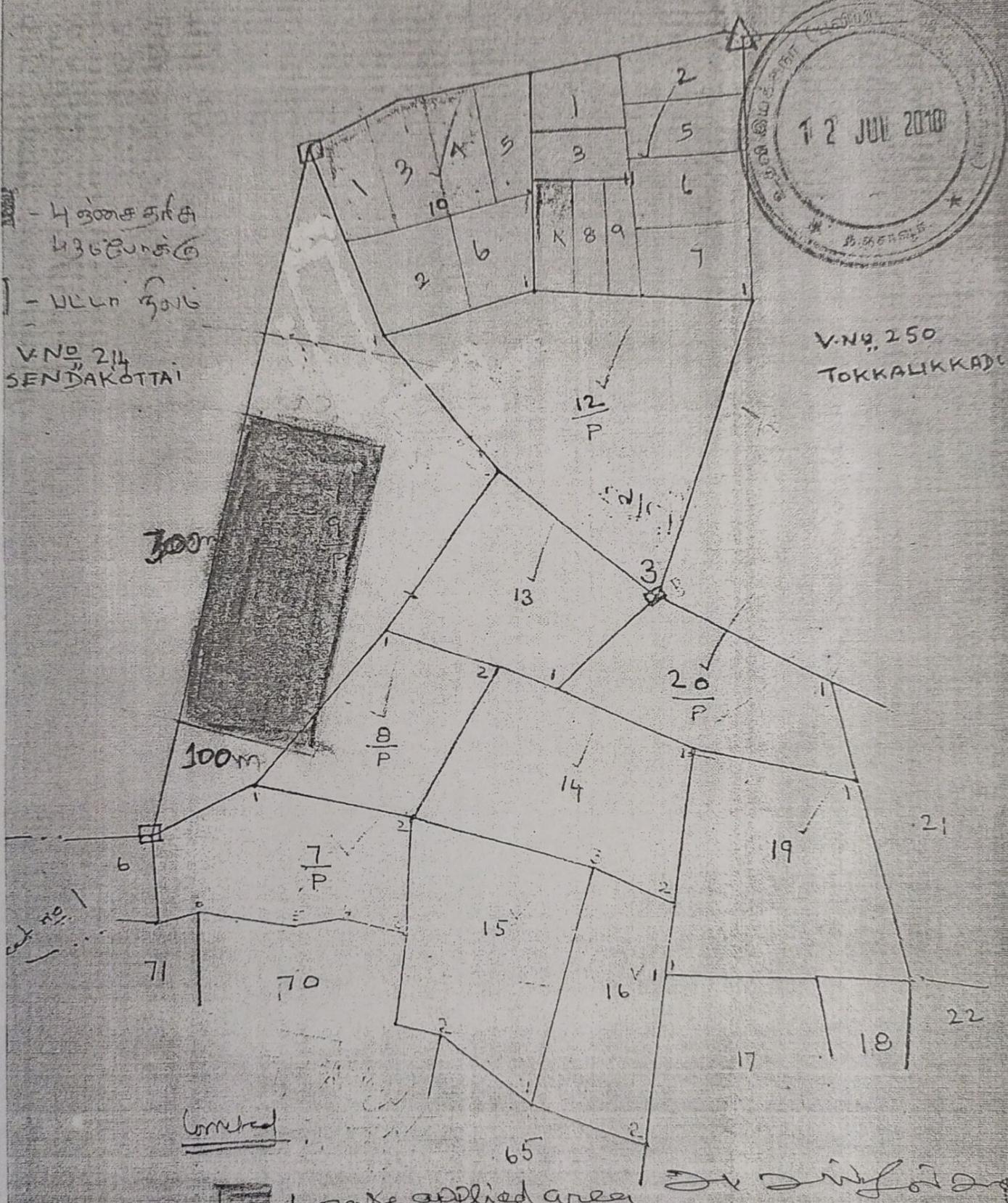




- 436 பைசா
 - 436 பைசா
 V.No. 214
 SENDAKOTTAI

V.No. 250
 TOKKALIKKADI



Completed

Lease applied area

[Handwritten signature]
 14/6/18

14/6/18
 ASE/kum

A. ABDUL SALAM, M.Sc.
 RECOGNISED QUALIFIED PERSON
 Regi No: RQP/MAS/226/2013/A

[Handwritten signature]
 சிறீராம நிரவாச சிவசுப்பிரமணியன்
 146, சிவசுப்பிரமணியன் கோவில்
 புலகுக்கோட்டை வட்டம்

ANNEXURE-.....

அளவுப்படி எண் 23

மாவட்டம், தஞ்சாவூர்

எண். 249

மாவட்டம், தஞ்சாவூர்

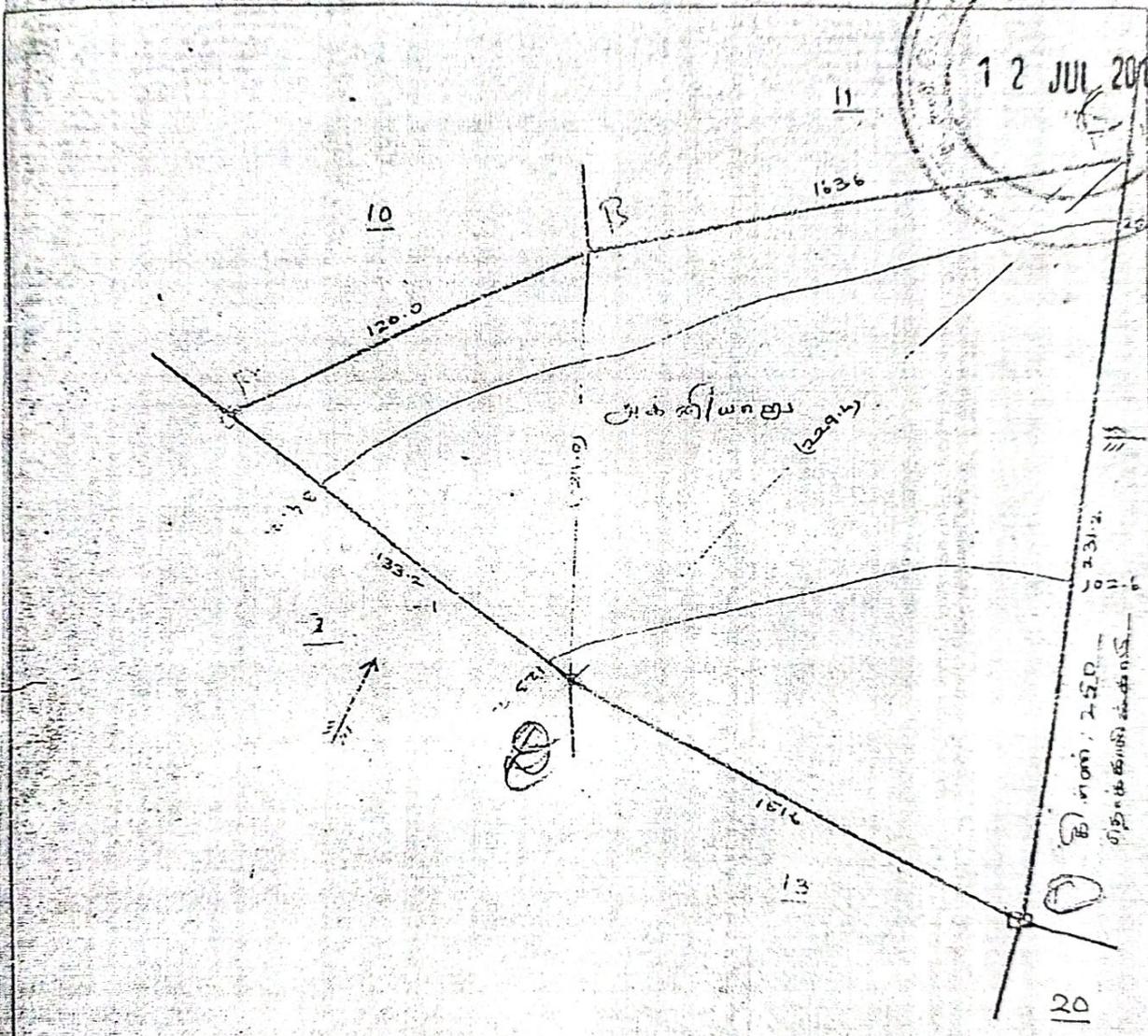
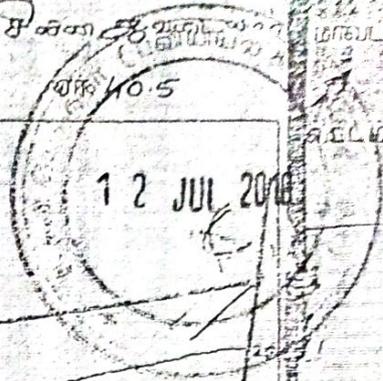
கிராமம்

பெயர். சிவசுந்தரம்

புல எண். 12

பரப்பு: ஏக்கர்கள் 3

அளவு 40.5



M. சிவசுந்தரம்
 கிராம நிர்வாக அலுவலர்
 146. சிவசுந்தரம் அலுவலகம்
 தஞ்சாவூர் மாவட்டம்

சுமார்
 14/6/18

Sd/-
 14/6/18
 அலுவலர்

4	910
5	600
6	600
7	600
8	600
9	600
10	600
11	600
12	600
13	600
14	600
15	600
16	600
17	600
18	600
19	600
20	600

பதிவு
 22.4.82

அளவு. படி = 2.000111

மாண்புமிகு
 இயக்குநர்
 26.4.82

ANNEXURE

அண்மைப்புகள். எண் 23

மாண்புமிகு பொது உட்கட்டுமானத்துறை அமைச்சர்

சிறுமடம்

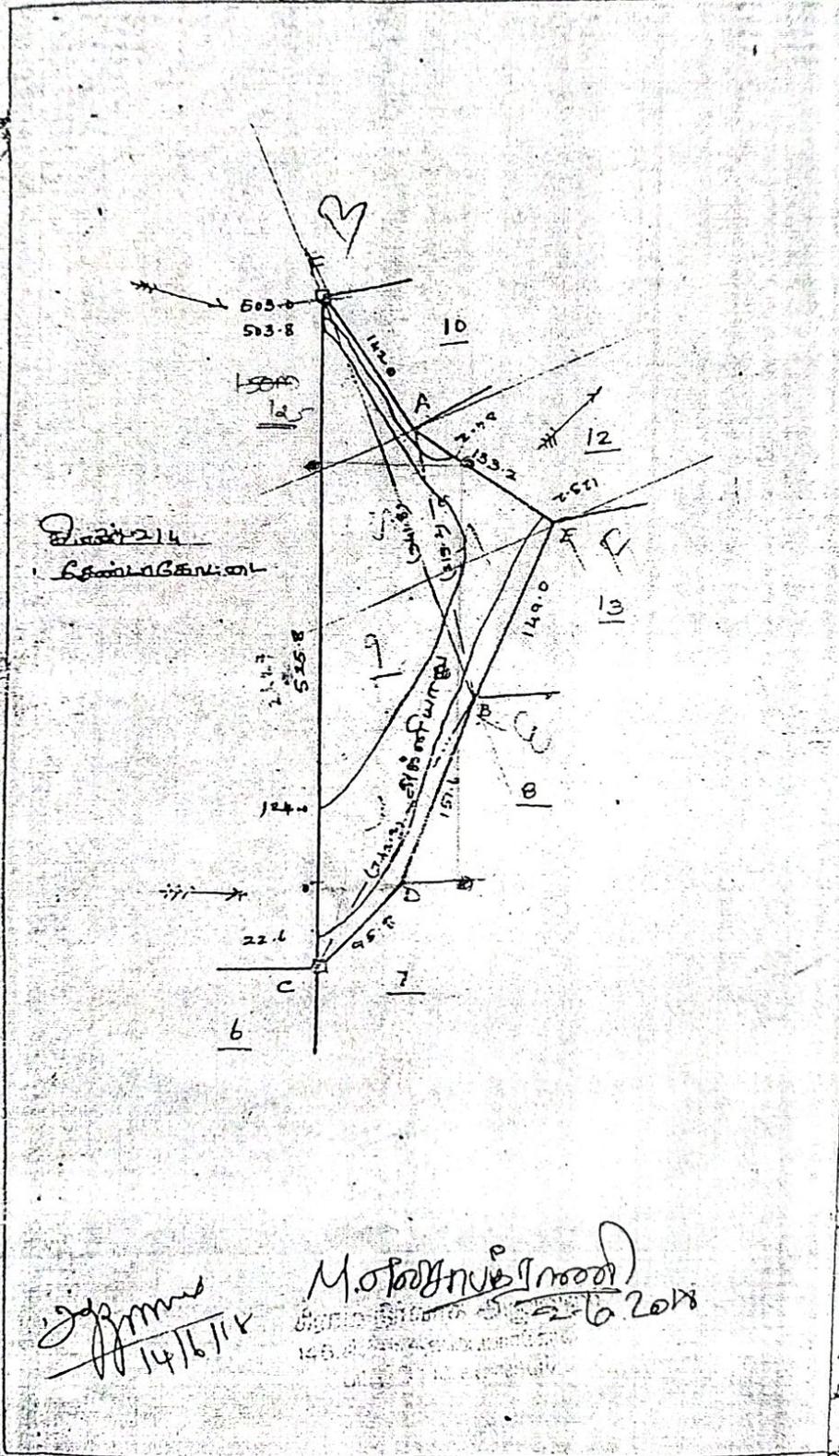
எண். 249

மாண்புமிகு பொது உட்கட்டுமானத்துறை அமைச்சர்

பெயர்: சிறுமடம் அண்மைப்புகள் எண். 249

450 எண். 9

பரப்பு: ஹெக்டேர்



		F		
		341.8		
		212.8	30.8	A
		B		
		(242.2)		
D	24.6	149.6		
		B		
		(215.3)		
E	91.0	97.2		
F	8.0	60.4		
		A		

Handwritten signature and date: 14/6/11

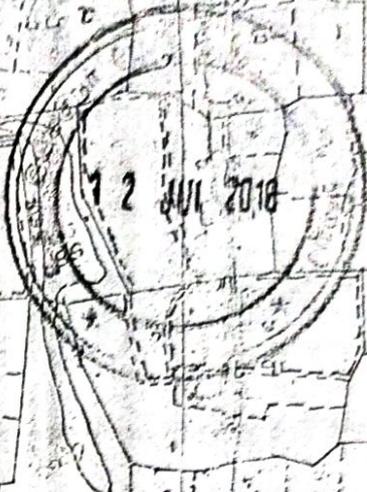
Handwritten signature: M. Srinivasamoorthy
 சிறுமடம் அண்மைப்புகள் எண். 249
 14.6.2011

மாண்புமிகு பொது உட்கட்டுமானத்துறை அமைச்சர்
 21.6.11

அண்மைப்புகள் எண். 249

மாண்புமிகு பொது உட்கட்டுமானத்துறை அமைச்சர்
 21.6.11

ANNEXURE-.....



Handwritten notes on the left side of the map, including 'Soc. Welfare' and 'ASB/100m'.

A. Abdul Salam

A. ABDUL SALAM, M.Sc.
RECOGNISED QUALIFIED PERSON
Reg. No: RQP/M/S/2004/211/1/2/3/4/5/6/7/8/9/10/11/12/13/14/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100

M. S. ...
Handwritten signature and text in Malayalam script.

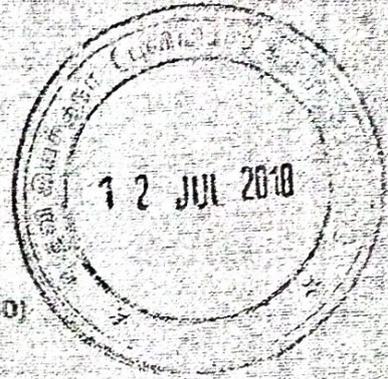
Handwritten initials or mark at the bottom right corner.

ANNEXURE-.....^W



**CERTIFICATE OF RECOGNITION AS QUALIFIED
PERSON TO PREPARE MINING PLANS**

(Under Rule 22(C) of Mineral Concession Rules, 1960)



Shri A. ABDUL SALAM, Son of Sri A. Abdul Sukkoor, resident of 118/2 Kuringi Nagar Housing Board Colony, Salem - 15, whose Photograph and signature is appended herewith having given satisfactory evidence of his qualifications and experience is hereby granted RECOGNITION under Rule 22(C) of the Mineral Concession Rules, 1960 as a Qualified Person to prepare Mining Plans / Scheme of Mining / Progressive Mine Closure Plans.

His registration number is

ROP / MAS / 226 / 2011 / A

This recognition is valid for a period of ten years ending on 27.07.2021. Furnishing any wrong / false information in the Mining Plans / Scheme of Mining / Progressive Mine Closure Plans may lead to withdrawal of this certificate.

[Signature]

Place : Chennai
Date : 28.07.2011



[Signature]
(Ivan Khess)
Regional Controller of Mines
Indian Bureau of Mines
Chennai

RESERVE ESTIMATION



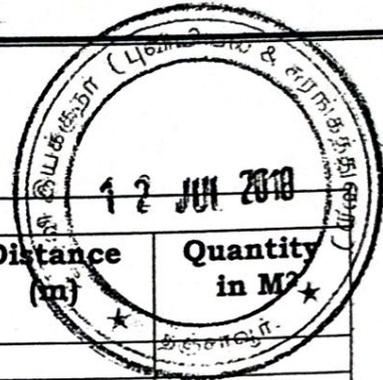
CS NO : 1 @ 0 m					
Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
3.942	4.00				
4.118	4.00	0.118			
6.079	4.00	2.079	1.098	50	54.9
TOTAL					54.9

CS NO : 2 @ 50 m					
Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
4.235	4.00	0.235			
6.147	4.00	2.147	1.191	50	59.55
6.426	4.00	2.426	2.286	50	114.30
TOTAL					173.85

CS NO : 3 @ 100 m					
Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
4.304	4.00	0.304			
5.943	4.00	1.943	1.123	50	56.15
7.342	4.00	3.342	2.642	50	132.10
TOTAL					188.25

CS NO : 4 @ 150 m					
Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
5.580	4.00	1.580			
6.475	4.00	2.475	2.027	50	101.35
7.192	4.00	3.192	2.833	50	141.65
TOTAL					243.00

ANNEXURE-^V



CS NO : 5 @ 200 m

Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
6.780	4.00	2.780			
6.955	4.00	2.955	2.867	50	143.35
7.167	4.00	3.167	3.061	50	153.05
TOTAL					296.40

CS NO : 6 @ 250 m

Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
6.415	4.00	2.415			
6.511	4.00	2.511	2.463	50	123.15
7.045	4.00	3.045	2.778	50	138.90
TOTAL					262.05

CS NO : 7 @ 300 m

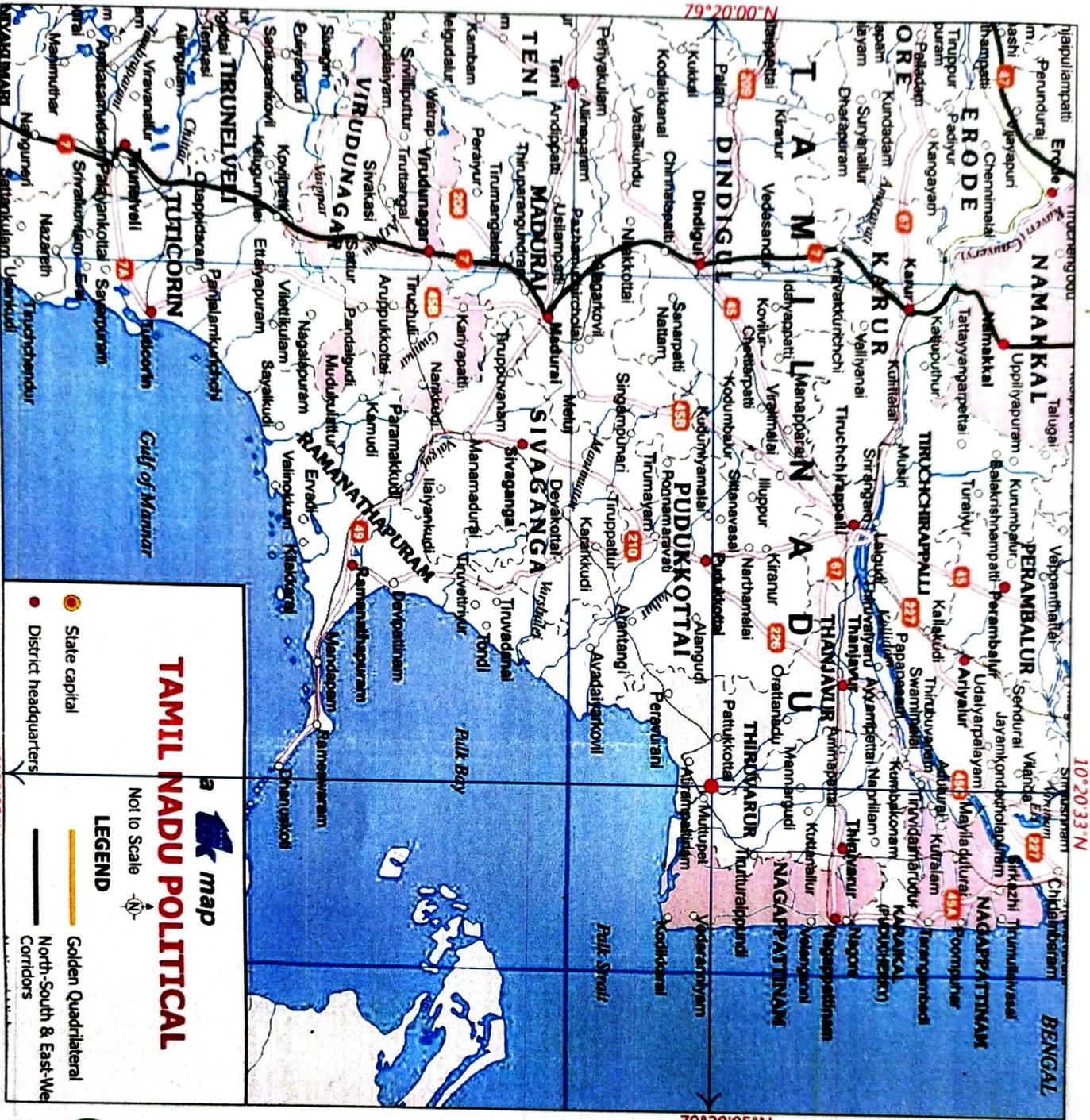
Existing Level (m)	Theoretical Bed Level (m)	Difference (m)	Mean Difference	Distance (m)	Quantity in M ²
6.022	4.00	2.022			
6.259	4.00	2.259	2.140	50	107.00
6.625	4.00	2.625	2.442	50	122.10
TOTAL					229.10

12 JUL 2018

RESERVE ESTIMATION OF SHOALS					
S.No	CS@	Area (m ²)	Mean Area (m ²)	Distance (m)	Quantity In M ³
1	0m	54.90			
2	50m	173.85	114.375	50	5718.75
3	100m	188.25	181.050	50	9052.50
4	150m	243.00	215.625	50	10781.25
5	200m	296.40	269.700	50	13485.00
6	250m	262.05	279.225	50	13961.25
7	300m	229.10	245.575	50	12278.75
GRAND TOTAL					65277.50
GRAND TOTAL (Round off)					65,278



A. ABDUL SALAM, M.Sc.,
RECOGNISED QUALIFIED PERSON
Reg. No: RQP / MAS / 226 / 2011 / A



TAMIL NADU POLITICAL

State capital

District headquarters

LEGEND

Golden Quadrilateral

North-South & East-West Corridors

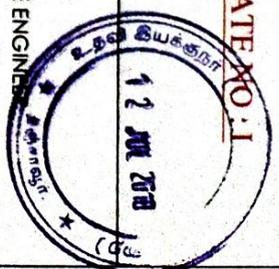


Not to Scale

10°20'23\"/>



PLATE NO. I



APPLICANT:
THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT, WRD,
MINES AND MONITORING DIVISION,
THANJAVUR.

LOCATION OF QUARRY LEASE APPLIED AREA:
S.F. Nos : 8 & 9

EXTENT : 3,00.0 Ha

VILLAGE : CHINA AVUDAYAR KOVIL

TALUK : PATTUKOTTAI

DISTRICT : THANJAVUR

INDEX

Q.L. APPLIED AREA: ●

TOPO SHEET No : 58 - N / 07

LATITUDE : 10°20'23\"/>

LONGITUDE : 79°20'00\"/>

LOCATION PLAN

NOT TO SCALE

Prepared By:

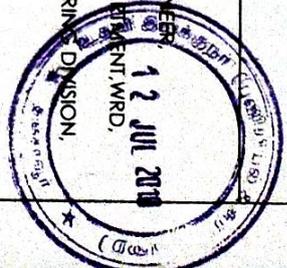
I DO HEREBY CERTIFY THAT THE PLATE HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE

A. S. Srinivasan

A. ABUL SALAM, S.O.,
RECOGNISED QUALIFIED PERSON
Reg. No. RQP/MS/228/2011/A

PLATE NO:II

APPLICANT:
THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT, WRD,
MINES AND MONITORING DIVISION,
THANJAVUR



LOCATION OF QUARRY
LEASE APPLIED AREA:
S.F.Nos : 8 & 9

EXTENT : 3.00.0 Ha
VILLAGE : CHINNA AVUDAYAR KOVIL
TALUK : PATTIKOTTAI
DISTRICT : THANJAVUR

INDEX	
Q.L APPLIED AREA	
STATE HIGHWAY [SH-146]	
PANCHAYAT ROAD	
APPROACH ROAD	
HABITATIONS	
RIVER BUND	

KEY PLAN
Not To Scale

Prepared By:

I DO HEREBY CERTIFY THAT THE PLATE HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE.
A. S. Srinivasan
A. S. SRINIVASAN, Sr. ENGINEER,
RECORDS & SURVEILLANCE DIVISION,
Reg.No:ROP/MMS/228/2011/V

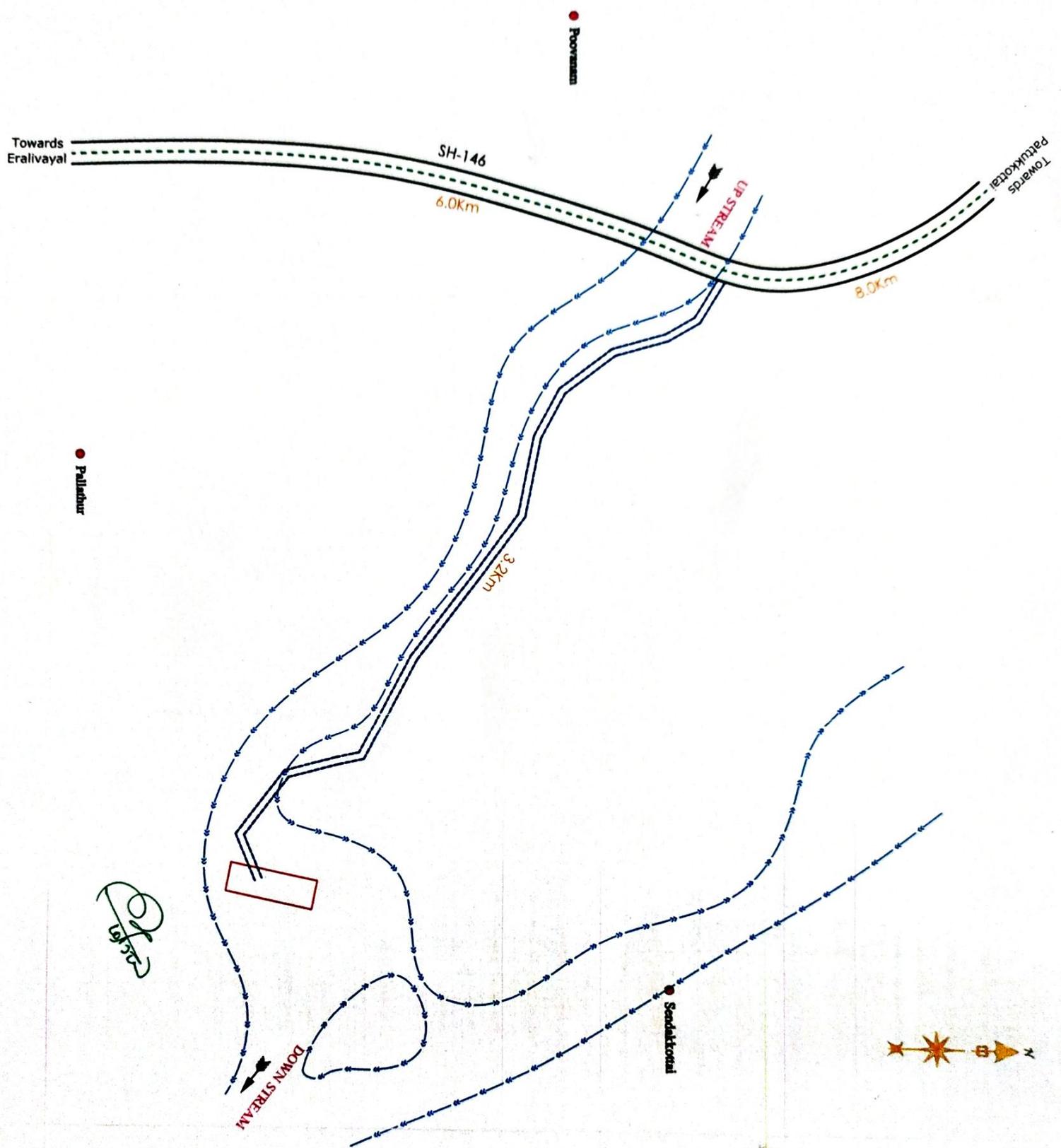


PLATE NO-III

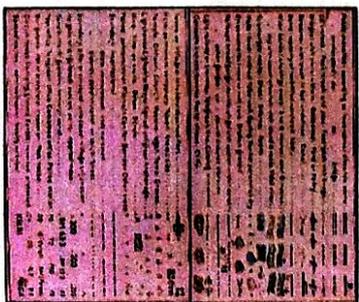
APPLICANT:
 THE EXECUTIVE ENGINEER, LAND ACQUISITION & REVENUE DEPARTMENT, W.R.D., MINES AND MONUMENTS DIVISION, THANJAVUR.



QUARRY LEASE APPLIED AREA
 S.F.Nos : 8 & 9
 EXTENT : 3,00,0 Ha
 VILLAGE : CHINA AVUDAYAR KOVIL
 TALUK : PATTUKOTAI
 DISTRICT : THANJAVUR

INDEX

TOPO SHEET No : 58 - N/07
LATITUDE : 10°20'23"N to 10°20'33"N
LONGITUDE : 79°20'00"E to 79°20'05"E
Q.L.APPLIED AREA
 10KM RADIUS

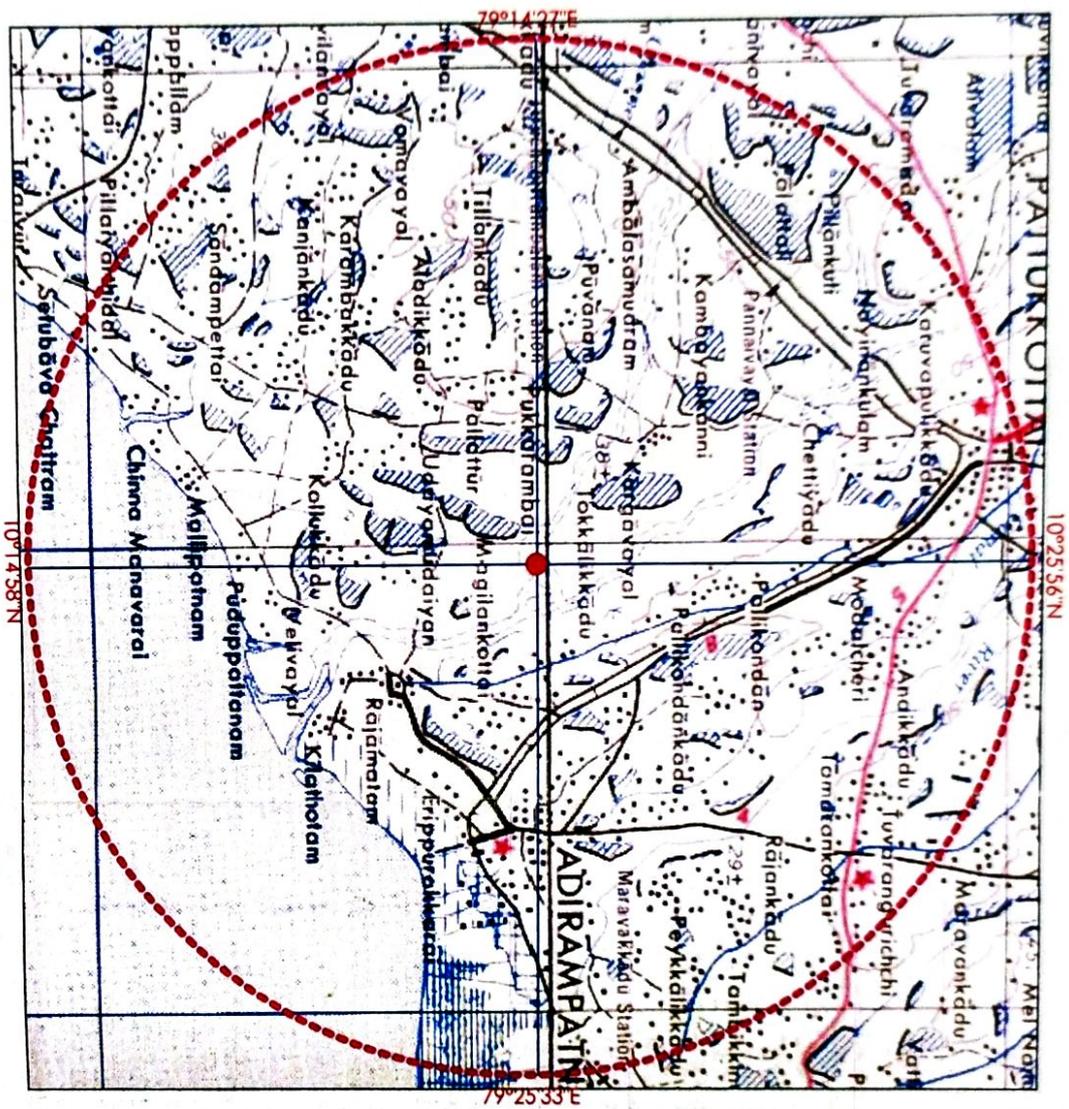


TOPO SKETCH OF QUARRY LEASE APPLIED AREA FOR 10km RADIUS

SCALE - 1:1,00,000

PREPARED BY:

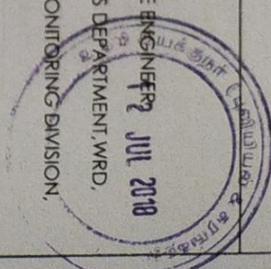
A. Srinivasan
 1. DO HERBY CERTIFY THAT THE PLAT HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE.
 A. Srinivasan
 RECORDS AND SURVEY SECTION
 mgpa/and/mss/28/2011/A



A. Srinivasan

PLATE NO:IV

APPLICANT:
THE EXECUTIVE ENGINEER
JUL 2018
 PUBLIC WORKS DEPARTMENT, WRD,
 MINES AND MONITORING DIVISION,
 THANJAVUR.



LOCATION OF QUARRY
LEASE APPLIED AREA:
 S.F.Nos : 8 & 9
 EXTENT : 3,000.0 Hq
 VILLAGE : CHINA AVUDAVAR KOVIL
 TALUK : PATTUKOTTAI
 DISTRICT : THANJAVUR

INDEX

- Q.L.APPLIED AREA 
- APPROACH ROAD 
- 500M RADIUS 
- 1KM RADIUS 

SATELLITE IMAGINARY PLAN

SCALE - 1:10000

PREPARED BY:

Signature

I DO HEREBY CERTIFY THAT THE PLATE
 HAS BEEN CHECKED AND IS
 CORRECT TO THE BEST OF MY KNOWLEDGE

Signature
 A.ABDUL SALAM, M.Sc.,
 RECOGNISED QUALIFIED PERSON
 Reg.No.RQP/MAS/226/2011/A



PLATE NO: V

APPLICANT:
THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT, WRD,
MINES AND MONITORING DIVISION,
THANJAVUR.

LOCATION OF QUARRY:
LEASE APPLIED FOR:
S.F. Nos : 8 & 9
EXTENT : 3.00.0 Hectares
VILLAGE : CHINA A UDUYAR KOVIL
TALUK : PATTIKOTTAI
DISTRICT : THANJAVUR



INDEX

TOPO SHEET No : 58 - N/ 07
LATITUDE : 10°20'23"N to 10°20'33"N
LONGITUDE : 79°20'00"E to 79°20'05"E

- GL APPLIED AREA BOUNDARY
- SAND
- 500m RADIUS
- 1km RADIUS
- APPROACH ROAD
- TREES
- BARREN LAND
- AGRICULTURAL LAND
- RIVER BUND
- LAKE

ENVIRONMENTAL PLAN

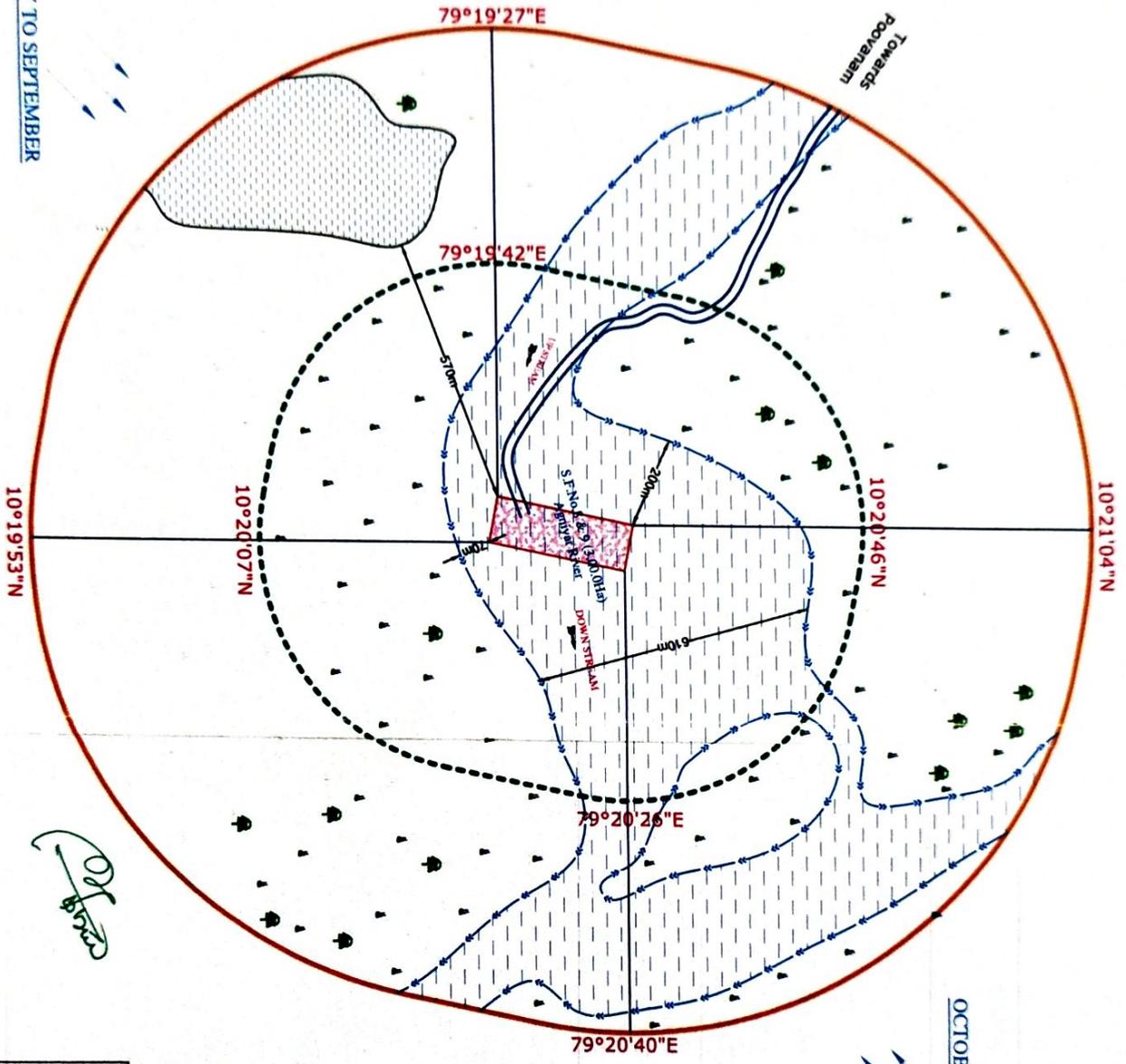
SCALE - 1:10000

Prepared By:

I DO HEREBY CERTIFY THAT THE PLATE HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE.
(Signature)
A.ABUL SALAM, Sr. Section Officer,
RECORDER, PWD,
Thanjavur, PWD/M&M/226/2011/A



OCTOBER TO DECEMBER



LAND USE PATTERN

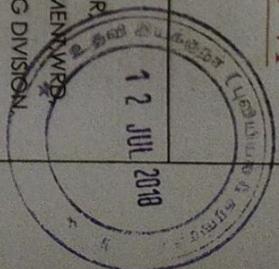
DESCRIPTION	AREA IN (Sq)
ROAD	05
TREES	10
BARREN LAND	55
AGRICULTURAL LAND	10
LAKE	05
RIVER	15

JULY TO SEPTEMBER

PLATE NO-VI

APPLICANT:

THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT,
MINES AND MONITORING DIVISION,
THANJAVUR.



QUARRY LEASE APPLIED AREA:

S.F.Nos : 8 & 9
EXTENT : 3,00,0 Ha
VILLAGE : CHINA AVUDAYAR KOVIL
TALUK : PATTIKOTTAI
DISTRICT : THANJAVUR

INDEX

- Q.L.APPLIED AREA
- APPROACH ROAD
- SAND
- CONTOUR
- LEVELS
- TEMPORARY BENCH MARK

QUARRY LEASE, SURFACE,
TOPOGRAPHICAL & GEOLOGICAL
SECTION

Scale 1 : 2000

PREPARED BY:

I DO HEREBY CERTIFY THAT THE PLATE
HAS BEEN CHECKED BY ME AND IS
CORRECT TO THE BEST OF MY KNOWLEDGE

A.ABDUL SALAM, M.Sc.,
RECOGNISED QUALIFIED PERSON
Reg.No.RQP/MAS/228/2011/A

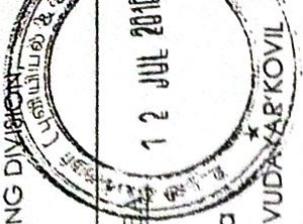


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APPLICANT:

THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT, (WRD),
MINES AND MONITORING DIVISION,
THANJAVUR.

QUARRY LEASE AREA:
S.F.Nos : B & 9
EXTENT : 3,000.0 Hg
VILLAGE : CHINA AVUDAKKAR KOVIL
TALUK : PATTUKOTTAI
DISTRICT : THANJAVUR



INDEX

QUARRY LEASE APPLIED AREA

THEORETICAL BED LEVEL

DEPTH OF ESTIMATION

GEOLOGICAL ESTIMATION

RIVER SURFACE

SAND

QUARRY LEASE SURFACE TOPOGRAPHIC
& GEOLOGICAL SECTION

SCALE SECTION HOR 1 : 200,
VER 1 : 200

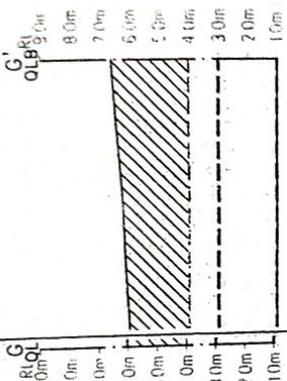
PREPARED BY:

I DO HEREBY CERTIFY THAT THE PLATE
HAS BEEN CHECKED BY ME AND IS
CORRECT TO THE BEST OF MY KNOWLEDGE

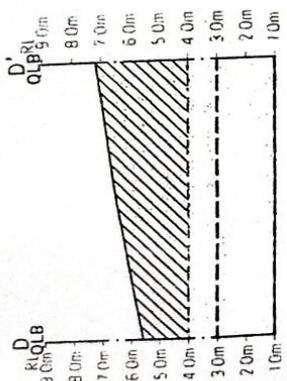
A. Abdul Salam, M.Sc.

A. ABDUL SALAM, M.Sc.,
RECOGNISED QUALIFIED PERSON
Reg. No. RQP/MAS/226/2011/A

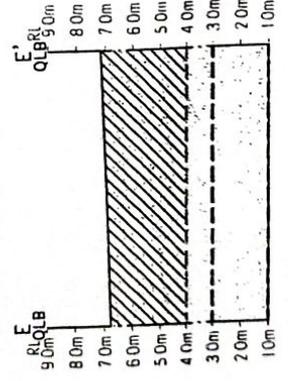
SECTION ALONG G-G'



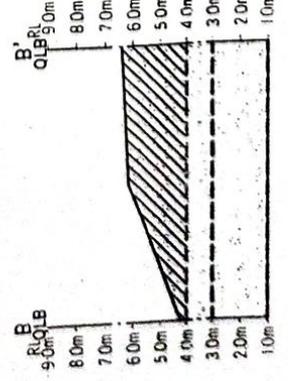
SECTION ALONG D-D'



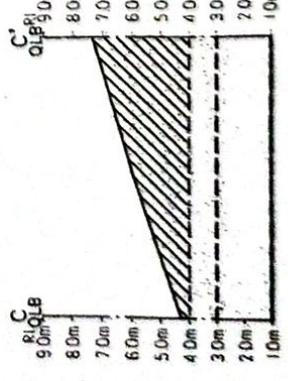
SECTION ALONG E-E'



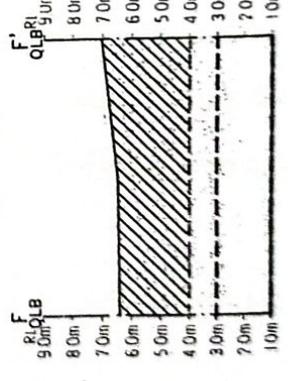
SECTION ALONG B-B'



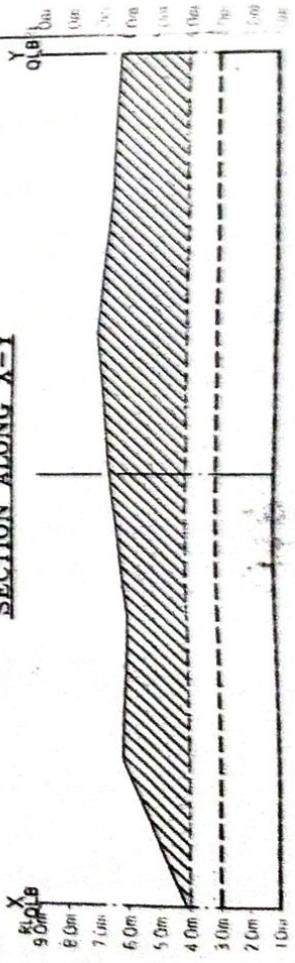
SECTION ALONG C-C'



SECTION ALONG F-F'



SECTION ALONG X-Y



GEOLOGICAL RESERVES	
ABOVE THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 2.175m (Mean Shoal height)	= 65,278 Cu.m
BELOW THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 3.0 m	= 90,000 Cu.m
GRAND TOTAL	= 1,55,278 Cu.m

MINEABLE RESERVES	
ABOVE THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 2.175m (Max) (Mean Shoal height)	= 65,278 Cu.m
BELOW THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 0.0 m	= 0
GRAND TOTAL	= 65,278 Cu.m

PROPOSED RESERVES	
ABOVE THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 1.80m (Avg) (Mean Shoal height)	= 84,000 Cu.m
BELOW THEORETICAL RIVER BED LEVEL	
L 300m X W 100m X D 0.0 m	= 0
GRAND TOTAL	= 84,000 Cu.m



Thiru.A.Annadurai, I.A.S.,
Chairman.

**DISTRICT LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY-
THANJAVUR**

Collectorate,
Thanjavur -600 310.
Phone No.04362 -270905
Fax No. 04362 - 230857

ENVIRONMENTAL CLEARANCE

Lr. No.DEIAA-Tnj-I/F.No.75/1(a)/ EC.No: 7 /2017 dated: 06.08.2018

To
The Executive Engineer,
PWD WRD,
Mining and Monitoring Division,
Thanjavur.

Sub: DEIAA-Thanjavur – Proposed Sand quarry located at S.F.Nos. 8 & 9 – extent 3.00.0 He
- Chinna Avudayar kovil Village – Pattukottai Taluk, Thanjavur District- issue of
Environmental Clearance for Three years quantity – 54,000 m³ Sand - Reg.

Ref: 1. Your Application for Environmental Clearance dt:
2. Minutes of the DEAC 3th Meeting held on 16.07.2018.
3. Minutes of the DEIAA 3rd meeting held on 17.07.2018.

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for quarrying of minor minerals (Bullock cart Sand) based on the particulars furnished in your application as shown below.

1.	Name of Project Proponent and address	The Executive Engineer, PWD WRD, Mining and Monitoring Division, Thanjavur.	
2.	Location of the Proposed Activity		
	Survey Number	S.F.Nos. 8 & 9	
	Latitude and Longitude	10° 20' 23" N To 10° 20' 33" N	79° 20' 00" E To 79° 20' 05" E
	Village	Chinna Avudayar kovil	
	Taluk	Pattukottai	
	District	Thanjavur	
	Classification	Agniyar River	

3.	Proposed Activity	Sand Quarry
	i. Minor mineral	3.00.0
	ii. Mining Lease Area	54,000 cu.m
	iii. Approved quantity	1 meter below ground level
	iv. Depth of Mining	opencast method of shallow mining is proposed. machineries are not used in this sand quarry.
	v. Type of mining	B2
	vi. Category(B1/B2)	Rc.No.280//2018/Mines
	vii. Precise area communication	dt.04.07.2017
	viii. Mining plan approval	Rc.No.280/2018 / Mines dt. 12.07.2018
	ix. Mining lease period	3 Years
4.	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished
5.	Man Power requirement per day:	7 Employees
6.	Utilities	
	i. Source of Water :	The project does not require huge water.
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic & Drinking Water	0.3 KLD
	b. Dust Suppression	5.0 KLD
	c. Green Belt & Dust Suppression	0.7 KLD
	Power Requirement	
	d. Domestic purpose	No Electricity is needed for quarry operation.
	e. Industrial purpose	
7.	Cost	
	d. Project cost	Rs.77,85,000/-
	e. EMP cost	Rs.5,55,000/-
8.	Public Consultation:-	Not required as per O.M. dated 24.12.2013 of MoEF, Gol.
9.	Date of Appraisal by DEAC:-	3 rd Meeting held on 13.07.2018
10.	Date of Review/Discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its 3 rd Meeting held on 17.7.2018 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of sand Quarry subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11.	Validity: This Environmental Clearance is granted to Mining of sand for the production quantity of 54,000 m ³ sand for the period of 3 Years in Agniyar River from the date of execution of the mining permission granting authority.	

Conditions to be complied before commencing mining operations:

1. The project proponent shall advertise in local newspapers widely circulated in the region, that shall be in the vernacular language informing the public that
 - i. The project has been accorded Environmental Clearance.
 - ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - iii. Environmental Clearance may also be seen on the website of the DEIAA.
 - iv. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
- 2) NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
- 3) The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
- 4) A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- 5) Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- 6) The proponent shall ensure that First Aid Box is available at quarry site.
- 7) The excavation activity shall not alter the natural drainage pattern of the area.
- 8) The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
- 9) The quarrying operation shall be restricted between 7.00 AM and 5.00 PM.
- 10) The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- 11) Depth of quarrying shall be above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

- 12) The mined out pits should be back filled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed and tree plantation.
- 13) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 14) Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- 15) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 16) Blasting shall be carried out after announcing to the public adequate time through public address system to avoid any accident.
- 17) A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- 18) The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
- 19) The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - a. Roads shall be graded to mitigate the dust emission.
 - b. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
- 20) The following measures are to be implemented to reduce Noise Pollution
 - a. Proper and regular maintenance of vehicles and other equipment.
 - b. Limiting time exposure of workers to excessive noise.
 - c. The workers employed shall be provided with protection equipment and earmuffs etc.
 - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- 21) Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- 22) Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- 23) Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

- 24) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 25) The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- 26) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- 27) Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- 28) Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- 29) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- 30) No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
- 31) To Take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
- 32) It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
- 33) It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
- 34) Ground water quality monitoring should be conducted once in 3 Months.

- 35) Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
- 36) Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI.
- 37) Bunds to be provided at the boundary of the project site.
- 38) The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
- 39) Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- 40) The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.
- 41) The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- 42) Rainwater shall be pumped out Via Settling Tank only.
- 43) Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- 44) As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
- 45) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the Geology and Mining Authorities and Revenue Divisional Officer authorities having custody of leased out areas for mining.
- 46) Safety equipments to be provided to all the employees.
- 47) Safety distance of 50m has to be provided in case of railway, canal.
- 48) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- 49) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 50) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

- 51) The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 52) The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to other forests, such as reserve forest and social forests, tree plantation and bio diversity, surrounding water bodies etc.
- 53) The quarrying activity in no way should disturb the wildlife habitat, free migratory movement of the wildlife nor disturb the wildlife in any way.
- 54) The Notice of Opening of Mines as required by Section 16 of the mines act 1952 should be submitted in Form 1 to the Director of Mines Safety, Chennai.
- 55) Whenever there occurs in or about a mine and accident of the mines, the Notice of Accident in Mines as required by Section 23 of the mines act 1952 should be furnished to the Director of Mines Safety, Chennai in prescribed Form.
- 56) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for operation from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA Committee, Tiruchirappalli.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of Minerals.

7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of propose excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
13. Workers/ labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The sides shall be sloped at an angle of safety not exceeding 45 degrees from the horizontal.
16. The Proponent shall not undercut any face or side, or cause, or permit such undercutting as to cause any overhanging.
17. The Proponent shall be kept in prescribed form and place a register of all persons employed in the mine.
18. The Proponent shall appoint a manager whose shall have the prescribed qualification as the Section 17 of Act.
19. The Mining materials shall be kept only in the mining lease area.
20. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
21. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative authorities.

This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

23. The DEIAA Committee, Thanjavur may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
24. The DEIAA, Committee, Thanjavur may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, TNJ- TN that the project proponent has deliberately concealed or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
25. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
26. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble Madurai Bench of Madras High Court and any other Courts of Law relating to the subject matter.
27. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
28. The Environment Clearance shall not be used as a document to obtain any other clearance unless it is specifically prescribed by the issuing authority.
29. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
30. The above conditions should be strictly followed otherwise the quarry will be cancelled.

SPECIAL CONDITIONS:

1. The Above Sand Quarry Operation is only for bullock - cart load.
2. Machineries should not be allowed.
3. The EC period is only for Three years.

Sd/-A. Annadurai
CHAIRMAN,
DEIAA-THANJAVUR


For CHAIRMAN, DEIAA,
THANJAVUR.

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 002.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The Director of Geology and Mining, Guindy, Chennai-32
8. EI Division, Ministry of Environment & Forests, Parvathan Bhawan, New Delhi.
9. Spare.



VEER SURENDRA SAI UNIVERSITY OF TECHNOLOGY, ODISHA

P.O. Engineering College Burla (Siddhi Vihar),
Dist. Sambalpur, Odisha-768018, India

Website: www.vssut.ac.in, E-mail: registrar@vssut.ac.in, Ph: 066312430573, Fax: 2430592

No. VSSUT/ CIVIL / Equip/ 2771 Date: 21.08.2018

TENDER CALL NOTICE

Sealed Tenders are invited from the intending reputed Original Equipment Manufacturers/Direct Importers/Registered Dealers for supply of Equipment for different laboratories of Civil Engineering Department of VSSUT, Burla under AICTE MODROB Projects. Detailed information and the tender document are available in the University website www.vssut.ac.in

Sd/- REGISTRAR



GOVERNMENT OF TAMILNADU PUBLIC WORKS DEPARTMENT WATER RESOURCES DEPARTMENT

Mining and Monitoring Division, Thanjavur

NOTIFICATION

Government Advertisement No.4 / JDO-2F.101 Sand / 2018 dated : 23.8.2018
This is to inform that Environmental Clearance has been accorded to Mining and Monitoring Division, Thanjavur for Quarrying of sand in the below mentioned quarries in Agniyar river by the District Level Environment Impact Assessment Authority, N District Letter No.343 / DEIAA-4 (DIA/TN/MIN/14338/2018/dated 17.04.2018 & Letter No.343/DEIAA-4 (DIA/TN/MIN/14339/2018/dated 17.04.2018).

Sr No	Taluk	Village	River	Survey No.	Area in Ha	Quantity in m ³
1	Pattukottai	Chinnaruvudayar kavil	Agniayar	8.9	3.00	54000

The Copies of the Environmental Clearance letter are available with the Tamilnadu Pollution Control Board. It may also be seen at website address of the DEIAA-TN. Website address www.environmentclearance.in/delms.aspx

Executive Engineer, PWD/WRD.,
Mining and Monitoring Division, Thanjavur

PRD1167/Tender/2018



ARANI MUNICIPALITY

Open Tender Notice

Rec No 999 / 2018 / E1

Date : 21.08.2018

The Commissioner, Arani Municipality invites tender in two cover system for the following work as published in the website tntenders.org.in



Tamil Nadu Tourism Development Corporation Limited

Tamil Nadu Tourism Complex, Wallajah Road, Chennai - 600 002

INVITATION FOR BIDS (NATIONAL COMPETITIVE BIDDING) TWO COVER SYSTEM

Notice Inviting Reference: 2599/Engg/2018 dated 23.08.2018

For and on behalf of Tamil Nadu Tourism Development Corporation Limited, interested sealed tenders under Two bid system namely "Technical bid" and "price bid" are invited from the registered Electrical Contractors with Public Works Department, Central Public Works Department or any other State / Central Government Undertaking / Manufacturer / Authorized Dealers and minimum 5 years experience in the respective field for Two-Pi and Single-Pi and Single-Pi Consortium having 5 years experience in the field of sized and light show for the following work and the bidder should meet the following requirement:

S.No	Description	Tender Receiving Authority	Last date for submission of Bid	Time (Hrs)
1	Supply, erection, installation and commissioning of wireless network connectivity with civil works and bandwidth charges with all accessories at Besant Nagar Beach, Mambalapuram Beach and Karaiyakumari Beach under Swadesh Darshan Scheme in Tamilnadu (including 3 years operation & maintenance)	The Chairman & Managing Director, TTDC, Tamil Nadu Tourism Complex, Chennai- 600 002	25.08.2018	17.09.2018
			15.15 Hrs	11.00 Hrs.

For Detailed tender documents and qualifying requirement & clarification etc, please visit our website www.tamilnadutourism.org and www.tenders.in.gov.in Further any Clarification/ Correction/ Amendment or Extension shall be notified on the above websites only. Bidders should regularly visit websites to keep themselves updated. Telephone: 044-25333550/54 Chennai-600 002 D/P/253243/TENDER/2018 Tamil Nadu Tourism Development Corporation Limited

SYMBOLIC POSSESSION NOTICE



Registered Office: ICICI Bank Tower, Near Chakkil Circle, Old Padra Road, Vakkolam - 390007, Gujarat
Corporate Office: ICICI Bank Towers, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Hoar Main Road Bangalore-560008

The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower / Co-Borrower / Guarantor / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	NANDAGOPAL R/VANISHREE N NEW NO 40A KUMARAKOVL	ANNEXURE 'A' (PARTICULARS OF SECURED PROPERTY) Property Schedule: All the piece and parcel of Land measuring to the extent of 6648 S. m ² with measurement of 6 East West 138.6 Ft and South North	27.04.2018 Rs 22784443-	Tamil



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1805117286272

DATED: 15/11/2018.

PROCEEDINGS NO.F.0561TNJ/OS/DEE/TNPCB/TNJ/W/2018

DATED: 15/11/2018

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT - M/s. CHINNA AVUDAIYARKOVIL SAND QUARRY, S.F.No. 8&9, CHINNA AVUDAIYAR KOIL village Pattukottai Taluk and Thanjavur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

Ref: 1.Units application for Consent To Operate dated :09.10.2018.
2.IR.No : F.0561TNJ/OS/AEE/TNJ/2018 dated 14/11/2018.
4.Minutes of 111st DLCCC Meeting dated 14/11/2018.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Engineer,
M/s . CHINNA AVUDAIYARKOVIL SAND QUARRY
S.F.No.8&9,
CHINNA AVUDAIYAR KOIL Village,
Pattukottai Taluk,
Thanjavur District.

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

R. K. S. 15/11/18
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR

To
Executive Engineer,
M/s.CHINNA AVUDAIYARKOVIL SAND QUARRY,
S.F.NO.8&9, Chinna Avudaiyarkovil village, Pattukkottai Taluk, Thanjavur District,
Pin: 604701

- Copy to:
- 1.The Commissioner, PATTUKOTTAI-Panchayat Union, Pattukottai Taluk, Thanjavur District.
 - 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 - 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Trichirappalli for favour of kind information.
 - 4. File



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of river sand at S F NO 8&9 over an extent of 3.0 hectare between latitude 10°20'23.45"N to 10°20'33"N and longitude 79°20' 00" E to 79 ° 20' 05" E for three years	54000	Cubic meter/3years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	SEWAGE	0.24	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
			01			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO ₄)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH ₃)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium (as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates (as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b) Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the same.



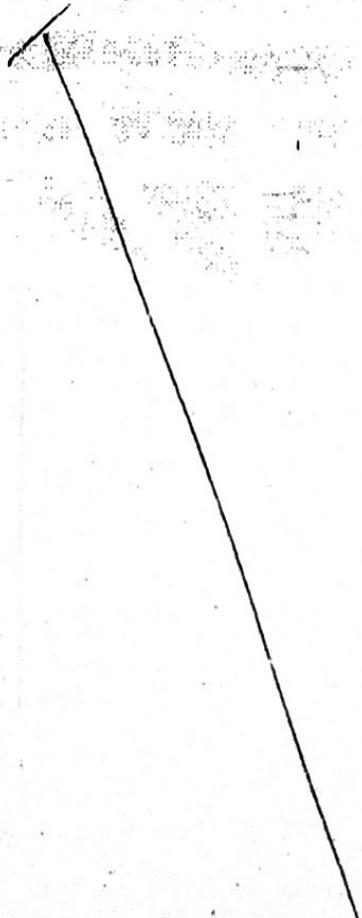
TAMILNADU POLLUTION CONTROL BOARD

1. Quarrying area of 03.00 Hectares in 8&9 of Chinna Avudaiyar koil Village, Pattukkottai Tk, Thanjavur District, between the co ordinates of latitudes $10^{\circ}20'23''N$, $10^{\circ}20'33''N$, and longitude $79^{\circ}20'00''E$ to $79^{\circ}20'05''E$, has to be demarcated on the ground with pucca stone or concrete pillars to show the natural bed level and the depth of mining allowed. Boundary pillars at the interval of 50 m each on all four sides of the quarry site with red flags on every pillar and also site pillars marking the level and depth up to one meter downwards shall be erected before the issue of Consent to Operate by TNPCB.
2. The Katcha roads between the bank of the river and the mining area shall be formed with locally available bio degradable materials such as sugar cane leaves etc.,
3. The unit shall provide septic tank and soak pit as proposed before the commencement of quarrying.
4. No change in mining technology and scope of working should be made without prior approval of the competent authority.
5. No drilling and blasting operation shall be carried out under any circumstance.
6. The unit shall carryout the proposed quarrying activities only when no complaints received from the public.
7. The unit shall comply all the conditions stipulated in Environmental clearance issued by the DEIAA vide Lr .No. DEIAA- tnj-1/F.NO.75/1(a0/EC.NO.7/2017dated 06.08.2018 .
8. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead the unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plate/cups cloth bag, jute bag etc.,

R. S. M. 20/11/18

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR

19/11/18





TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD GENERAL CONDITIONS

- 1.1 The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

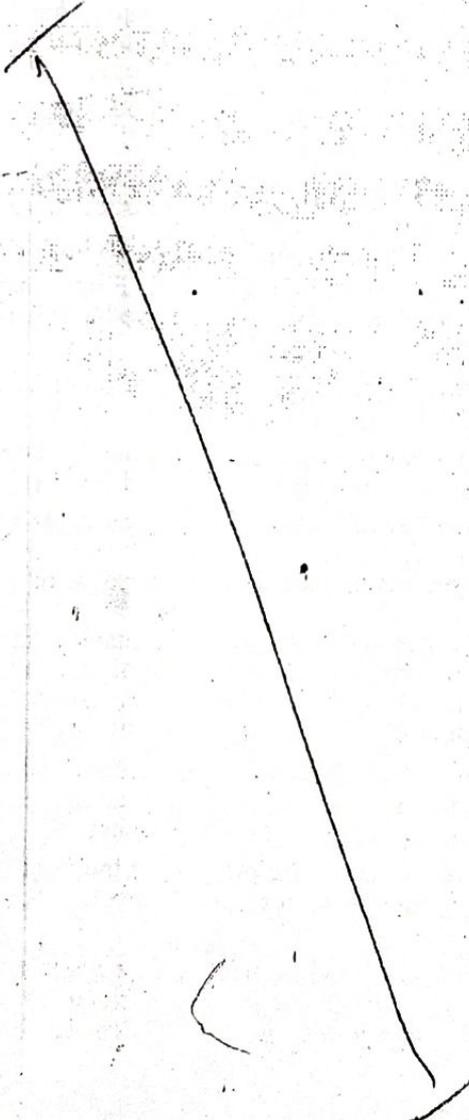


TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R. S. S. 20/11/18
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR

*h
B.M.U*





TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1805217286272

DATED: 15/11/2018.

PROCEEDINGS NO.F.0561TNJ/OS/DEE/TNPCB/TNJ/A/2018 DATED: 15/11/2018

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. CHINNA AVUDAIYARKOVIL SAND QUARRY , S.F.No. 8&9, CHINNA AVUDAIYAR KOIL village Pattukottai Taluk and Thanjavur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

Ref: 1.Units application for Consent To Operate dated :09.10.2018.
2.IR.No : F.0561TNJ/OS/AEE/TNJ/2018 dated 14/11/2018.
4.Minutes of 111st DLCCC Meeting dated 14/11/2018.

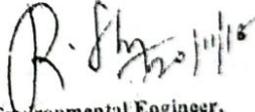
CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Engineer,
M/s. CHINNA AVUDAIYARKOVIL SAND QUARRY
S.F.No.8&9,
CHINNA AVUDAIYAR KOIL Village,
Pattukottai Taluk,
Thanjavur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR

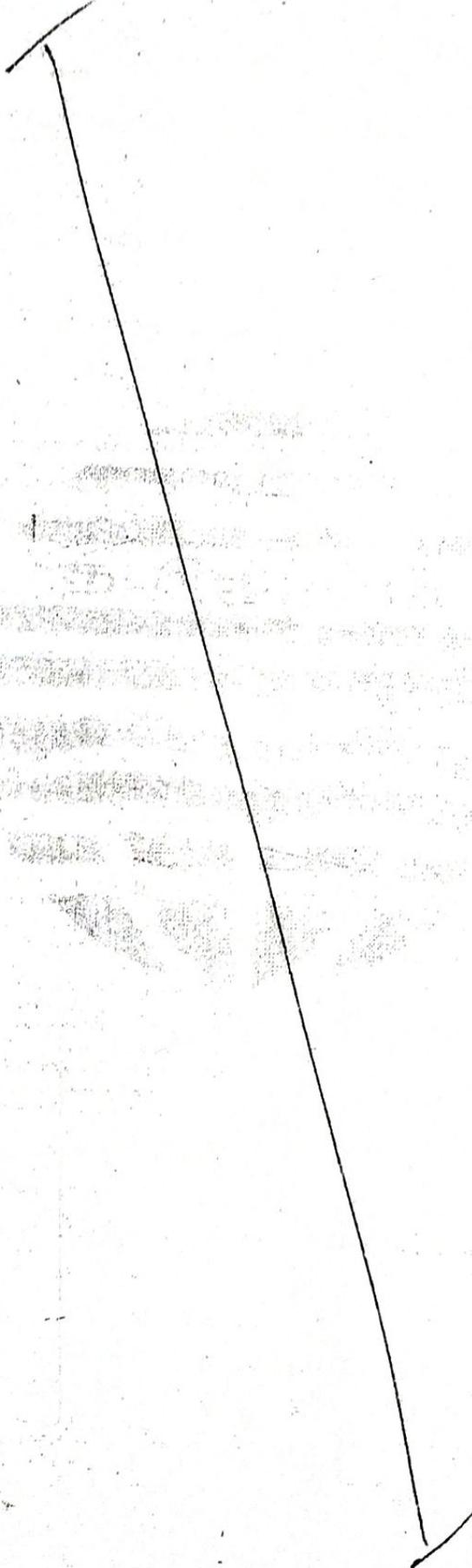
To
Executive Engineer,
M/s.CHINNA AVUDAIYARKOVIL SAND QUARRY,
S.F.NO.8&9, Chinna Avudaiyarkovil village, Pattukottai Taluk, Thanjavur District,
Pin: 604701

Copy to:

- 1.The Commissioner, PATTUKOTTAI-Panchayat Union, Pattukottai Taluk, Thanjavur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of river sand at S F NO 8&9 over an extent of 3.0 hectare between latitude 10°20'23.45"N to 10°20'33"N and longitude 79°20' 00" E to 79 ° 20' 05" E for three years	54000	Cubic meter/3years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Due to movement of vehicles	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
- Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

1. Quarrying area of 03.00 Hectares in 8&9 of Chinna Avudaiyar koil Village, Pattukkottai Tk, Thanjavur District, between the co ordinates of latitudes $10^{\circ}20'23''N$, $10^{\circ}20'33''N$, and longitude $79^{\circ}20'00''E$ to $79^{\circ}20'05''E$, has to be demarcated on the ground with pucca stone or concrete pillars to show the natural bed level and the depth of mining allowed. Boundary pillars at the interval of 50 m each on all four sides of the quarry site with red flags on every pillar and also site pillars marking the level and depth up to one meter downwards shall be erected before the issue of Consent to operate by TNPCB.
2. The Katcha roads between the bank of the river and the mining area shall be formed with locally available bio degradable materials such as sugar cane leaves etc.,
3. The unit shall provide necessary Air Pollution control Measures such as Water Sprinkling arrangement at haul roads loading and unloading and at all transfer point before the Commencement of operation.
4. No change in mining technology and scope of working should be made without prior approval of the competent authority.
5. No drilling and blasting operation shall be carried out under any circumstance.
6. The unit shall carryout the proposed quarrying activities only when no complaints received from the public.
7. The unit shall comply all the conditions stipulated in Environmental clearance Issued by the DEIAA vide Lr .No. DEIAA- tnj-1/F.NO.75/1(a0/EC.NO.7/2017 dated 06.08.2018 .

R. Jeyaraj
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR

A. S. S. S.



TAMILNADU POLLUTION CONTROL BOARD GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R. J. [Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THANJAVUR
Ch. G. [Signature]



TAMILNADU POLLUTION CONTROL BOARD

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POLLUTION PREVENTION PAYS
அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

MEETINGS OF THE DISTRICT COLLECTOR, THANJAVUR

PRESENT: THIRU.M.GOVINDA RAO, I.A.S.,

R.c.No.280/Mines/2018

Dated:10.02.2020

Sub: Mines and Quarries – Minor Minerals – Sand quarries –
Thanjavur District – Pattukottai Taluk –
Chinaavudaiyar Kovil Village – S.F.Nos. 8 & 9 – over an
extent of 3.00.0 hect – Proposal for commencing new
Bullock Cart Sand quarry by Public Works Department
in Agniyar river bed – precise area communicated –
Draft mining plan approved – Clearance obtained from
DEIAA –EC for 3 years – Total quantity of 54000 M³ –
Consent given by TNPCB – Grant of lease for Three
years – Orders Issued.

- Ref:**
1. G.O.Ms.No.110/Public Works (I,Spl.2) Dept.,
Dated: 06.07.2006.
 2. G.O.Ms.No.135, Industries (MMA1) Dept.,
Dated:13.11.2009.
 3. Hon'ble Supreme Court of India in I.A.Nos 12-
13/2011 in SLP No.19628-19629 / 2009 etc.,
dated.27.02.2012.
 4. Government of India, Ministry of Environment and
Forest O.M.dt.18.05.2012.
 5. The Chairman, State Level Environment Impact
Assessment Authority, Tamilnadu
D.O.Lr.No.SEIAA-TN/Minor Minerals/2012
dt.17.09.2012.
 6. The Commissioner of Geology and Mining, Chennai
letter Rc.No.3868/LC/2012 dt.19.11.2012.
 7. G.O.(MS) No.79 Industries (MMC.1) Department
dt.06.04.2015.
 8. G.O(D) No.110 Industries (MMC.2) Department
dt.17.06.2015.
 9. Letter No.F1/Do/Estimate/dated.14.06.2018 from
the Executive Engineer, PWD, WRD, Mining and
Monitoring Division, Thanjavur.
 10. Joint Inspection Report dated.23.06.2018.
 11. Precise area communication letter in
Rc.No.280/Mines/2018, dated.29.06.2018.

12. Mining plan submitted by the Executive Engineer, PWD, WRD, Mining and Monitoring Division, Thanjavur. dt.10.07.2018.
13. Approval of Mining plan by Assistant Director, Geology and Mining, Thanjavur, Lr.No.280/Mines/2018(G&M). dt.12.07.2018.
14. The Member Secretary, District level Environment Impact Assessment Authority, Thanjavur Lr.No.DEIAA-Tnj-1 F.No.75/1(a) EC.No.7/2017 dated 06.08.2018.
15. Tamil Nadu Pollution Control Board, Thanjavur Proceedings Nos. F.0561TNJ/OS / DEE/TNPCB/TNJ/A/2018 Dt: 15.11.2018 & F.0561TNJ/OS/DEE/TNPCB/TNJ/W/2018 Dt: 15.11.2018

Order:

The Executive Engineer, Water Resources Department (Public Works Department), Mining and Monitoring Division, Thanjavur vide reference 9th cited has sent a proposal for opening a new bullock cart sand quarry, over an extent of 3.00.0 hec. in S.F.Nos.8 & 9 classified as Government poramboke (Agniyar river) of Chinna Avudaiyar Kovil Village, Pattukkottai Taluk, Thanjavur District.

2) The subject area has been jointly inspected on 23.06.2018 by the Revenue Divisional Officer, Pattukkottai, Assistant Executive Engineer, TWAD Board, Thanjavur, the Assistant Executive Engineer, PWD., WRD., Mining & Monitoring Division, Thanjavur and the Assistant Director (i/c) Mines, Thanjavur and Village Administrative Officer Chinaavudaiyar Kovil Village, Pattukkottai Taluk and they have recommended the proposal received from the Executive Engineer, PWD., WRD., Mining & Monitoring Division, Thanjavur has forwarded the proposal for opening a bullock cart of sand quarry, in above said location as demarcated by the Public Works Department with certain conditions in vide reference 10th cited.

3) Based on the recommendations of the above officials the proposal was examined and considered for the grant of quarry lease for quarrying sand for a period of Three years and accordingly precise area has been communicated vide in the reference 11th cited with a direction to furnish the approved Mining plan and to obtain Environmental Clearance from the District Level Environment Impact Assessment Authority, Thanjavur.

4) As directed, the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Thanjavur had submitted the approved Mining Plan and Environment Clearance issued by the District Level Environment Impact Assessment Authority, Thanjavur vide letter No.DEIAA-Tnj-I/F.No.75/1(a)EC.No:7/2017 dated:06.08.2018, for quarrying of 54000 M³ of Sand in above said location.

5) The applicant has also obtained and produced Consent order Nos.1805217286272 and 1805117286272 dated:15.11.2018 from Tamilnadu Pollution Control Board, Thanjavur vide reference 15th cited as conditioned in the Environmental clearance.

In view of the above, permission to commence a new Bullock Card sand quarry is here by granted to the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Thanjavur for removal and transportation of sand of 54,000 Cbm (L 300m X W100m X D1.80m) over an extent of 3.00.0 Hects in S.F.Nos.8 & 9, classified as Government poramboke (Agniyar River) of Chinna Avudaiyar kovil Village, Pattukottai Taluk, Thanjavur Distirct.

The life period of sand quarry is either three years or till exhaust the quantity of 54000 Cbm of sand.

additions.

A safety distance of 50 m. has to be left and maintained to the river bank of either side.

- ii. Depth of quarrying shall not exceed 1 m from the sill level.
- iii. Formation of temporary approach to the quarry site shall be done by using Biodegradable materials only.
- iv. The Executive Engineer, Public Works Department/ WRO / Mining and Monitoring Division Thanjavur shall strictly adhere the guidelines and instructions given by the Government / DEIAA, Thanjavur for quarrying of sand.
- v. Quarrying shall be under the direct control and supervision of PWD official appointed by the Executive Engineer, Water Resources Department, Mining and Monitoring Division, Thanjavur.
- vi. Quarrying shall be done without causing any hindrance to the local public and nearby Agricultural lands.
- vii. The proposed site is to be demarcated with pucca pillar stones and benchmark level has to be fixed by the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Thanjavur, before commencement of quarrying operations.
- viii. No criss cross road is permissible in the proposed quarry site which may cause obstruction to the flow of water.
- ix. If any of the above condition is found to be violated this quarrying permission is deemed to be cancelled automatically without any notice.
- x. The quarrying operations shall be restricted from 6.00 A.M. to 7.00 P.M.
- xi. The Tahsildar, pattukottai is directed that the mining activity and the compliance of all the above conditions shall be monitored by the Taluk level Task Force once in a month by physical inspections and the status of compliance should be recorded by the committee in the Register maintained at the site.

the Executive Engineer, Public Works Department, Water Resources Department, Mining and Monitoring Division, Thanjavur should file a report before the District Collector, Thanjavur showing the quantity of sand lifted as against the permitted quantity allowed to be lifted once in two weeks.

- xiii. No Transport permit shall be issued for the sale of sand to other States as per Rule 38-B of the Tamil Nadu Minor Mineral Concession Rules, 1959.
- xiv. The transport permit for the transportation of sand from the sand quarry site should be issued by the Public Works Department in the form prescribed in Appendix - XVII in Rule 38-C (2) (a) of the Tamil Nadu Minor Mineral Concession Rules, 1959.
- xv. The quarrying of sand shall be eco friendly and confined to the areas demarcated in the FMB sketch as produced by the Executive Engineer, Public Works Department, Water Resources Department, Mining and Monitoring Division, Thanjavur.
- xvi. Quarrying of sand shall be confined to the area for which permission is granted.
- xvii. The Public Works Department shall carryout quarrying operations in a skilful, scientific and systematic manner keeping in view proper safety of the labourers, structures and the public and public works located in that vicinity of the quarrying area and in a manner to preserve that environment and ecology of the area.
- xviii. Quarrying shall be restricted to the permitted optimum depth of not more than one meter with special care to preserve the river bed strata.
- xix. At any cost natural water course of the river and the gradient towards downstream should be maintained for free flow of water.
- xx. Quarrying in river bed should not be done during rain and flood. The total quantity of sand permitted in the Environmental Clearance should not be exceeded in any case within the overall permitted period.
- xxi. Quarrying below the water table should be avoided as a safe guard against Environmental Contamination and over exploitation of resources.

- xxii. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
- xxiii. 500 m safety distance should be left out for the bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works.
- xxiv. All the conditions stipulated in the Environment Clearance granted in DEIAA-TNJ-1 F.No75/1(a) EC.No:7/2017 dated: 06.08.2018 by the District Level Environment Impact Assessment Authority, Thanjavur should be scrupulously followed.

(sd/-10.02.2020)
District Collector,
Thanjavur.

//Forwarded By Order//

10/02/2020
For Collector,
Thanjavur

TO:

The Executive Engineer,
Water Resources Department
Public Works Department,
Mining and Monitoring Division,
Thanjavur.

Copy to

1. The project Director, Sand quarry operations,
Public Works Department WRO,
PWD Office Campus, Kalasara mahal
Chepauk, Chennai-5
2. The Sub-Collector,
Pattukottai.
3. The Thashildar, Pattukottai.
4. The Village Administrative officer,
Chinna Avudaiyar kovil.

பொ.ப.து. / நீ.ஆ.து.,

அனுப்புநர்:-

பொறி. R. இளங்கோவன், பி.இ.,
செயற்பொறியாளர், பொ.ப.து./நீ.ஆ.து., (சு./பொ),
சுரங்கவியல் மற்றும் கண்காணிப்பு கோட்டம்,
தஞ்சாவூர்.

பெறுநர்:-

மாவட்ட ஆட்சியர்,
மாவட்ட ஆட்சியர் அலுவலகம்,
தஞ்சாவூர்

கடித எண்: 10 / கோ.39/ இவ.அ-2 / தஞ்சாவூர் / 2020/ நாள் 11.03.2020

அய்யா,

பொருள்: பட்டுக்கோட்டை தாலுக்கா சின்ன ஆவுடையார் கோவில்
பட்டுக்கோட்டை மணல் குவாரி - தொடங்குதல் தொடர்பாக.

- பார்வை: 1. தஞ்சாவூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை கடிதம்
ந.க.எண்:280/கனிமம் /2018/நாள்:10.02.2020
- 2. தஞ்சாவூர் மாவட்ட சுற்றுச்சூழல் அமைதி கடித எண் DEIAA -
தஞ்சாவூர் - 1 / கோ.எண் 75 / 1 (a) / EC No - 7 / 2017 /
dated.06.08.2018.

பார்வை -2ல் கண்டுள்ள கடிதத்தின்படி தஞ்சாவூர் மாவட்டம் பட்டுக்கோட்டை
வட்டம் சின்ன ஆவுடையார் கோவில் புல எண்: 8 & 9 அகனியாற்றில்
3.00 ஹெக்டேர் பரப்பளவில் மணல் குவாரி அமைத்திட தஞ்சாவூர் மாவட்ட
சுற்றுச்சூழல் ஆணையத்தின் மூலம், ஒத்திசைவு வழங்கப்பட்டுள்ளது.

பார்வை -1ல் கண்டுள்ள கடிதத்தின்படி மேற்படி குவாரியை இயக்கிட மாவட்ட
ஆட்சியர் அவர்கள் மூலம் உரிய ஆணை வழங்கப்பட்டுள்ளது.

எதிர்வரும் 14.03.2020 அன்று சின்ன ஆவுடையார் கோவில் மணல் குவாரி
தொடங்கப்பட உள்ளது என்பதை கனிவுடன் தெரிவித்துக்கொள்ளப்படுகிறது.

செயற்பொறியாளர், பொ.ப.து./நீ.ஆ.து.(சு./பொ)
சுரங்கவியல் மற்றும் கண்காணிப்பு கோட்டம்,
தஞ்சாவூர்.

- நகல்: 1) சார் ஆட்சியர் பட்டுக்கோட்டை அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.
- 2) மாவட்ட ஆணையர் அவர்கள், தஞ்சாவூர் அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.
- 3) மாவட்ட வன அலுவலர், தஞ்சாவூர் அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.
- 4) மாவட்ட சுற்றுச்சூழல் அலுவலர், தஞ்சாவூர் அவர்களுக்கு தகவலுக்காக
அனுப்பப்படுகிறது.
- 5) மாவட்ட உதவி இயக்குநர் கனிமம் மற்றும் சுரங்கவியல், தஞ்சாவூர் அவர்களுக்கு
தகவலுக்காக அனுப்பப்படுகிறது.

12/3/20

செயற்பொறியாளர், பொ.ப.து./நீ.ஆ.து.(சு./பொ)
சுரங்கவியல் மற்றும் கண்காணிப்பு கோட்டம்
தஞ்சாவூர்.